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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 762/2019**

**CHOGORI INDIA RETAIL LIMITED** ..... Petitioner

Through: Ms.Sanchayeet Das, Mr. Satyam  
Mishra, Ms.Ayushi Dhingra and  
Mr.Vinay Jaiswal, Advocates.

versus

**UNION OF INDIA & ORS.** ..... Respondents

Through: Mr.Anurag Ahluwalia, CGSC,  
Mr.Abhigyan Siddhant, Advocates for  
UOI.  
Mr.Amit Bansal, SSSc with Mr.Aman  
Remania, Advocate for R-2.  
Mr.Anuj Aggarwal, ASC/GNCTD.

**CORAM:**

**JUSTICE S.MURALIDHAR**

**JUSTICE TALWANT SINGH**

**ORDER**

% **03.09.2019**

**C.M.No.38950/2019 (for correction of order dated 09.08.2019)**

1. For the reasons stated therein, the application is allowed.
2. The corrected order dated 9<sup>th</sup> August, 2019 shall read as under:

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Vinay Jaiswal, Mr. Satyam  
Mishra & Ms.Ayushi Dhingra,  
Advocates.

versus

UNION OF INDIA & ORS.

Through

..... Respondents  
Mr. Anurag Ahluwalia, CGSC  
with Mr. Kartikeya Rastogi,  
Advocates for Respondent  
No.1/UIO  
Mr. Amit Bansal with Mr.  
Aman Rewaria, Advocates for  
Respondent No.2  
Mr. Anuj Aggarwal, Additional  
Standing counsel for  
Respondents No.3 & 4/GNCTD

**CORAM:**  
**JUSTICE S.MURALIDHAR**  
**JUSTICE TALWANT SINGH**

**ORDER**

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**09.08.2019**

1. The Petitioner has approached this Court for a direction to the Respondents to allow the Petitioner to file form GST TRAN-1 online or accept the form manually to enable the Petitioner to avail of the transitional credit (TC) of Rs.1,74,71,030.67.
2. The Petitioner states that he is engaged in retail of outdoor adventure and sportswear brand in the name and style of Columbia Sportswear Company. After coming into force, the GST regime by enactment of the Central Goods and Services Tax Act, 2017 (CGST Act) with effect from 1<sup>st</sup> July, 2017, the Petitioner was granted registration certificate and a GSTIN Registration No. 07AADCC2405P1ZN.
3. The Petitioner states that as on 30<sup>th</sup> June, 2017 it had a transitional credit of Rs.1,74,71,030.67 lying as credit balance in its credit account. Under Section 140(1) of the CGST Act, 2017 the Petitioner is allowed to take into its electronic tax ledger, the aforementioned transitional credit by carrying it forward in the return relating to the period ending with the day immediately

preceding the appointed day. In other words, the transitional credit lying with the Petitioner as on 30<sup>th</sup> June, 2017 could be claimed in the return to be filed under the CGST Act and can be used by it to discharge its liability thereunder as prescribed in Chapter XIV of Central Goods and Services Tax Rules, 2017. This credit of input tax had to be availed within 90 days from the appointed day by submitting a declaration electronically in Form GST TRAN-1 duly signed on the common Portal specifying therein separately the amount of Input Tax Credit (ITC) of eligible duties and taxes.

4. The due date for submitting the GST TRAN-1 was extended on account of technical glitches and the due date for furnishing the form was extended to 27<sup>th</sup> December, 2017. The Petitioner avers that it tried to file the TRAN-1 Form prior to the above deadline numerous times but the system displayed an error and it was unable to upload the form. The Petitioner states that apart from sending E-mail they visited the GST helpdesk several times to resolve the technical issues to enable it to claim the transitional credit. It is stated by the Petitioner that due to its inability to file TRAN-1 Form, the Petitioner faced difficulty in filing its monthly returns and that till the filing of this petition, the Petitioners had paid an amount of Rs.33,45,790/- solely because they were not allowed the transactional credit by the Respondents.

5. It is mentioned that an IT Grievance Redressal Committee (ITGRC) was set up by the Central Board of Indirect Taxes and Customs (CBIC) by Circular No. 39/13/2018 dated 3<sup>rd</sup> April, 2018 to address of grievances of taxpayers arising from the technical glitches on the GST Portal. The Petitioner sent an application of error in uploading TRAN-1 Form to the ITGRC but did not receive any reply. The Petitioner states that despite the Department of Revenue published a notification extending the time limit for submitting the declaration in Form GST TRAN-1 till 31<sup>st</sup> January, 2019, no link for uploading the TRAN-1 Form had been provided on the Portal. It is in those circumstances that the present petition was filed seeking the

aforementioned relief.

6. At the hearing of the present petition on 25<sup>th</sup> February, 2019 this Court passed the following order:

“1. The petitioner's grievance is that its grievances have not been addressed; it submits that its GST TRAN-I, has not been accepted online and instead seeks a direction that it may be permitted to manually file it and upload it online, to enable it to claim transitional credit to the tune of Rs.1.74 crores.

2. The petitioner relies upon the representation given to the GST Council/respondent No.2 & the Nodal Officer/respondent No.3 on 17.04.2018 [tracking number for which was generated] as has been described in page 9 of the paper book.

3. The respondents, especially the respondent No.2 is directed to consider and indicate its appropriate response; in case the problem is redressed or resolved within time, it shall be directly intimated to the petitioner.

4. List on 18<sup>th</sup> March, 2019.”

7. In response to the notice issued in the petition, a short affidavit has been filed by the Principal Commissioner, CGST, Delhi (East). *Inter-alia* it is stated that during the 2<sup>nd</sup> meeting of the ITGRC held on 21<sup>st</sup> August, 2018 the case of the Petitioner was considered. It was concluded that there was no evidence of error in submitting and filing of TRAN-1 Form prior to the due date. Therefore, the case of the Petitioner fell in the Table-II Category under Serial. No. D. In the case of the Petitioner and 127 similar cases it was decided by the ITGRC not to allow re-filing of the TRAN-1 Form.

8. Learned counsel for the Petitioner states that they have screenshots of the web Portal at the relevant date and time to demonstrate that the system was in fact not permitting the online filing of the TRAN-1 Form when the Petitioner attempted to do so prior to 27<sup>th</sup> December, 2017.

9. This Court would not like to get into the issue whether in fact the Petitioner faced difficulty. The TC available in the account of the Petitioner is a substantial sum. It is not denied by the Respondent that the Petitioner is entitled to carry forward such TC and use it for payment of the taxes under the CGST Act. It is also not in dispute that there have been numerous glitches on the GST Portal in making it difficult for uploading of the TRAN-1 Forms. This Court has itself issued orders in numerous cases permitting Petitioners to be afforded one more opportunity to either file the TRAN-1 Form electronically or manually. A reference may be made in orders in *Bhargava Motors v. Union of India 2019 SCC OnLine Del 8474, (2019) 260 DLT 507[DB]* and *Blue Bird Pure Pvt. Ltd. v. Union of India 2019 SCC OnLine Del 9250*. All of these orders have acknowledged, as has the Madras High Court in *Tara Exports v. Union of India 2018 SCC online Madras 3387* that the GST system is still in the trial and error phase.

10. Accordingly a direction is issued to the Respondent to either re-open the Portal to enable the Petitioner to file its TRAN-1 Form electronically failing which to permit it to file manually on or before 13<sup>th</sup> September, 2019. Thereafter, the Petitioner's claims will be processed expeditiously in accordance with law.

11. The petition is disposed of in the above terms.”

3. Order be issued *dasti* under signature of the Court Master.

**S. MURALIDHAR, J.**

**TALWANT SINGH, J.**

**SEPTEMBER 03, 2019/mr**